

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.230- CP/20(AHM)2022
ITEM No.231-A/74(AHM)2022
ITEM No.232- IA/75(AHM)2022

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Ibrahimbhai Sulemanbhai Kadiwala & Ors
V/s
Accurate Infrabuild Pvt Ltd & Anr

.....Applicant

.....Respondent

Order delivered on: 25/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin R. Dave, Advocate in CP/20(AHM)2022
and IA/74(AHM)2022

Mr. Yuvraj Thakore, Advocate in IA/75(AHM)2022

For the Respondent : Mr. Yuvraj Thakore, Advocate in IA 74 of 2022

ORDER

CP/20(AHM)2022, IA/74(AHM)2022, IA/75(AHM)2022

Ld. counsel for the applicant is directed to collect the notice from registry and respondent withdraw the matter in his appearance by filing pursish.

List for further consideration on 10.10.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)